

Companies (Appointment of Sole Agents) Rules, 1975

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Companies (Appointment of Sole Agents) Rules, 1975

¹ See section 294AA of the Companies Act, 1956. In exercise of the powers conferred by section 294AA, read with clause (a) of sub-section (1) of section 642 of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules namely.-

1. Short title and commencement :-

2. Form of application for seeking approval of the Central Government for appointment of sole agents :-

2A. . :-

2B. . :-

2C. . :-

3. . :-